



2026:AHC:1610

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 44145 of 2025

Ankur

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ajay Kumar Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Ajay Kumar Pandey, learned counsel for the applicant and Ms. Ifrah Islam, learned State Law Officer and also perused the material placed on record.
3. Applicant seeks bail in **Case Crime No. 178** of 2024, **under Section 103(1)** of BNS and **Sections 4/25** of Arms Act, **Police Station - Chhaprauli, District - Baghpat**, during the pendency of trial.
4. As per prosecution story, on 18.07.2024 at about 06:30 PM, the applicant along with two unknown persons, arrived at the informant's residence and took the informant's wife with them. It is alleged that she was assaulted on the way and sustained a stab injury, which was witnessed by Nitesh, Nishant, and Manish.
5. Learned counsel for the applicant has argued that the applicant has nothing to do with the said offence as alleged in the FIR. The FIR is too prompt which indicates to be a case of false implication.
6. Learned counsel has also stated that the applicant and the deceased were employees of the Electricity Department and were proceeding in the ordinary course of their employment. At that time, the eye-witnesses assaulted the deceased. When the applicant attempted to rescue the deceased, he was also assaulted, resulting in injuries to him. The applicant underwent medical examination on the same night.

7. Learned counsel has next contended that the applicant has been falsely implicated in the present case at the behest of one of the star witness Nitesh, who is a police personnel. The applicant is languishing in jail since 18.07.2024, having no criminal history to his credit. In case, the applicant is released on bail, he will not misuse the liberty of bail and shall cooperate with trial.

8. Per contra, learned State Law Officer has vehemently opposed the bail application but unable to dispute the submissions raised by the learned counsel for the applicant and also the fact that the applicant has no criminal history.

9. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, nature of offence, severity of punishment and also considering the fact that the applicant has sustained injuries but there is no explanation of the said injuries by the prosecution, *prima facie* I find it a fit case to release the applicant on bail. The bail application is **allowed**.

10. Let the applicant- **Ankur**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- i) The applicant will not tamper with the evidence during trial.
- ii) The applicant will not pressurise/intimidate with the prosecution witnesses.
- iii) The applicant will appear before the trial court on the date fixed.

11. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

12. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

January 5, 2026
Siddhant

(Krishan Pahal,J.)